



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Srinagar/Jammu.

Notification
Jammu 2nd February, 2018.

SRO 62 - In exercise of the powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby direct that for the words "Incharge Naib Tehsildar" appearing in Notification SRO 481 of 2017 dated 27-11-2017, the words "incharge Tehsildar" shall be substituted.

By order of the Government of Jammu and Kashmir.

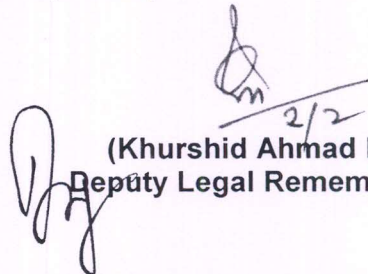
Sd/
(Abdul Majid Bhat)
Secretary to Government,

NO: LD (P) 2013/1-AN

Dated: 2-02-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Reasi.
5. Additional Chief Executive Officer, Shri Mata Vaishno Devi Shrine Board, Katra. This is with reference to his letter No. CO/P/D/Off/2637/22095-22097 dated 19-01-2018.
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. SRO Section, Department of L, J& PA (w.7.s.c).


(Khurshid Ahmad Bhat)
Deputy Legal Remembrancer,